

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

01.08.2011

CP 10/2011 (172/2009)

Mr. Amit Mathur, Counsel for applicant.
Mr. Anil Mehta, Counsel for respondents.

Learned counsel appearing on behalf of the respondents submitted that the order passed by this Tribunal in OA No. 172/2009 dated 14.05.2009 has been stayed by the Hon'ble High Court and as such, the matter is sub judice before the Hon'ble High Court. This fact is not opposed by the learned counsel for the applicant.

In view of this fact, the present Contempt Petition has become infructuous and is accordingly disposed of. Notices issued to the respondents are hereby discharged. The applicant is at liberty to revive the present Contempt Petition in case Hon'ble High Court decides the matter in his favour.

With these observations, the Contempt Petition is disposed of.

Anil Kumar
(ANIL KUMAR)

MEMBER (A)

K. S. Rathore
(Justice K.S. Rathore)
MEMBER (J)

AHQ

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